

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3587  
ANSWERED ON:15.12.2014  
WORKERS IN PETROLEUM OUTLET  
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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the total number of workers employed at various petroleum retail outlets and small scale factories in the country;
- (b) whether the employment in such outlets/ factories are scheduled employment;
- (c) if so, the rate of notified minimum wage in the said sectors at present;
- (d) if not, whether the Government proposes to declare such employment as scheduled employment and notify minimum wages in these sectors; and
- (e) the details of mechanism through which wages of such workers are being regulated and monitored?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): Number of workers employed at various petroleum retail outlets are not maintained centrally. However, as per provisional result of 6th Economic Census conducted by Ministry of Statistics and Programme Implementation during 2012-13, around 12.77 crore persons were working in Micro, Small and Medium Enterprises (MSME) in the country.

(b) to (e): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions. The appropriate Governments have been empowered to notify any employment in the schedule where the number of employees is 1000 or more in a State and fix the rates of minimum wages in respect of the employees employed therein. Presently, there are 45 scheduled employments in the Central Sphere (Annexure I). The workers employed in such outlets/factories are not included in the scheduled employment under Central Sphere. The State Government is the appropriate Government for such workers.

Rates of minimum wages fixed by the Central Government are applicable to establishments under the authority of Central Government, Railways administration, Mines, Oilfields, Major ports and Corporations created under the Act of Parliament. A copy of the Minimum rates of wages applicable in Central Sphere w.e.f. 1.04.2014 is enclosed. (Annexure II).